

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 885/92

Transferred Application No:

DATE OF DECISION: 11.8.94

Shri R.V.Bhor

Petitioner

Shri Y.R. Singh

Advocate for the Petitioners

Versus

Union of India and others

Respondent

Shri P.M.Pradhan

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri B.S. Hegde, Member (J)

The Hon'ble Shri M.R. Kolhatkar, Member (A)

1. To be referred to the Reporter or not ?
2. Whether it needs to be circulated to other Benches of the Tribunal ?

*B.S. Hegde*  
(B.S. Hegde)  
Member (J)

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No. 885/92

Shri R.V.Bhor

... Applicant.

V/s.

Union of India through  
Chief General Manager  
Telecom, Maharashtra  
GPO Bldg., Bombay.

Telephone Dist Manager,  
Nashik.

... Respondents.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri M.R. Kolhatkar, Member (A)

Appearance:

Shri Y.R. Singh, counsel  
for the applicant.

Shri P.M. Pradhan, counsel  
for the respondents.

ORAL JUDGEMENT.

Dated: 11.8.94

{ Per Shri B.S. Hegde, Member (J) }

In this OA the applicant has not impugned any order of the respondents. However the applicant has challenged the action of the the respondents of making the deduction of Rs. 196/- in July 1992 and also the receipt of the patty net salary of Rs. 151/- in July 1992 after making various deduction from the salary. So far as the salary is concerned the respondents have given the details of deduction made in the salary and have stated that there are no rules regarding maximum deductions permissible. They submit that the applicant has taken a substantial loan from the Society of which they have deducted instalment from the salary. There is no dispute regarding the amount deducted. Therefore, the contention of the applicant is not correct. So far as the deduction of Rs. 196/- towards the absence of four days from 22.3.92 to 25.3.92 is concerned it was the period treated as dies-non. The respondents have called for his explanation and on receipt of his

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explanation the respondents have considered the absence of four days as dies-non as per Rule 62 of P. & T Manual, Volume II. Therefore the deduction made was in order.

2. The applicant has not impugned any order of the respondents, we do not also see any irregularities in the deductions. There is no merit in the O.A. Accordingly the O.A. is dismissed.

*M.R. Kolhatkar*

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(M.R. Kolhatkar)  
Member (A)

*Hegde*

(B.S. Hegde)  
Member (J)

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